REGISTERED

Commercial Complex(BDA), Indiranagar,

Bangalore - 560 038

Dated: 10-7-87

Application No.	110	/8 8 (F)
W.P. No	ndhaandishada ddibad, a shakada gagagaga dag	

--- Applicant

Shri L.N. Yadav

V/s The Secy, M/o Defence & 5 Ors

1. Shri L.N. Yadav
Chargeman - I
Gas Turbine Research Establishment (GTRE)
Bangalere - 560 075

Sublect: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. ______110/87(F)

Please find enclosed herewith the copy of the Order/Forexxivex

passed by this Tribunal in the above said Application on _____26-6-87

Encl : as above.

SECTION OFFICER
(JUDICIAL)

0) c

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 26th DAY OF JUNE, 1987

Present : Hon'ble Justice Sri K.S. Puttaswamy

Vice-Chairman

Hon'ble Sri L.H.A.Rego

Member (A)

APPLICATION No.11U/87(F)

L.√.Yadav, Charcemen - I, Gas Turbina Research Establishment, Bangalore - 75.

Applicant

Vs.

Secretary to the Government of India, in the University of Defence, South Block, New Delhi - 11.

The Scientific Advisor to Raksha Manthri and Director General Research and Development Orga., Ministry of Defence,
New Delhi - 11.

The Director,
Gas Turbine Research Establishment,
Bangalore - 75.

Sarjoo Singh,
Foreman, Aeronautical Development Establishment,
Bangalore - 75.

P.G.Sarkar, Foreman, Gas Turbine Research Establishment, Bangalore - 75.

N.S.khadi, Foreman, Gas Turine Research Establishment, Bangalore - 75.

This application has come up before the court today. Hon'ble

Justice Sri K.S.Puttaswamy, Vice—Chairman made the following:

DRDER

Case called. Heard the applicant who is present in Person.

In this application made under Section 19 of the Administrative
Tribunals Act, 1985(the Act) the applicant has sought for the following reliefs:



- " In the light of the foregoing circumstances the applicant humbly prays that this Hon'ble Tribunal be pleased to issue:
- a) to place the applicant senior to respondents 4,5 & 6 w.e.f. 6.11.61 and all other juniors as on 6.11.61.
- b) grant all promotions to the applicant as respondents 4,5 and 6 are favoured with all consequential benefits such as arrears of pay and allowances.
- c) to grant pensionary benefit under the provisions of C&R Article 418 (b) read with pension rules by treating the five days i.e. 1st to 5th Mov.61 granting leave as is now being done to toehr employees under similar circumstances since 1985 as explained above.
- d) granting all such other consequential reliefs which this Hon. Tribunal may deem fit in the circumstances of the case and in the interest of justice."

The Registrar had opined that this application made on 2.3.1937 was barred by time. We have pursued the office objections and heard the applicant on the office objections and merits.

- application which runs to 12 closely typed pages, it is obvious that the applicant is seeking for redressal of a grievances that arose as early as on 6.11.1961 or in the year 1961 and in any event well before 1.11.1982. As ruled by the Principal Banch of this Tribunal in (CAT 1986 ATR 203) V.K.4EHRA v. SZCRETARY, this application to redress grievances that arose prior to 1.11.1982 cannot be entartained by us under the ACt. On this short ground this application is liable to be rejected by us.
- 4. We are also of the view that this application is nothing but a repetition of the claims made by the applicant in A.42U/1986 decided on 6.1.1987 and Review Application No.31/86 filed in that case which was dismissed by us today. We are distressed at this repetition of the claims to seek relief for bygone eras. We do hope that the applicant will stop agitating the same.

In the light of our discussion, we hold that this appli-5. cation is liable to be rejected. We, therefore, reject this appli-

cation at the admission stage without notice to the respondents.

MEMBER. (A)

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ADDITIONAL BENCH